

श्री अटल बिहारी वाजपेयी : राजस्थान सरकार के गजट में यह प्रकाशित हो गया था कि श्री रामनिवास मिश्रा राजस्थान सरकार में मंत्री बनते जा रहे हैं ।

श्री ए० पी० शर्मा (बक्सर) : जा रहे थे, लेकिन गये नहीं ।

श्री अटल बिहारी वाजपेयी : मैं इस मुवाल पर आप का वाक्यांश चाहता हूँ । क्या इस मामले में एक सदस्य केन्द्र और राज्य में एक साथ नहीं सकता है ।

अध्यक्ष महोदय : अभी तो वहाँ गये ही नहीं, भला नहीं आप कैसे कहते हैं कि मंत्री बन गये ?

श्री अटल बिहारी वाजपेयी : उन को एम्पाइन्टमेंट घोषित कर दिया गया था ।

अध्यक्ष महोदय : लेकिन वह मंत्री बने ही नहीं ।

श्री अटल बिहारी वाजपेयी : यह दूसरी बात है, उन को बाद में डि-एम्पाइन्टमेंट हुआ । लेकिन यह बड़ा पेचीदा मामला है ।

अध्यक्ष महोदय : आप क्यों इस बात में पड़ते हैं ?

श्री अटल बिहारी वाजपेयी : लेकिन ऐसे मामले इसी समय उठा सकते हैं ।

MR. SPEAKER: He is neither a Member nor a Minister there. There is nothing wrong if he is a Minister for some time at both the places. But so far it is not there.

ऐसी बातों में बका बराब न करें। अगर ऐसी बात हो तो दूसरी बात है ।

13.10 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Thirty-second Report of the Committee on Private Members Bill and Resolutions.

13.10 hrs.

UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI S. M. SIDDAYA (Chamara-janagar): I beg to move:

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951.

श्री मधु लिमये (वांका) : मैं इनका विरोध इसलिए करना चाहता हूँ कि एक बार नहीं, दो बार नहीं, चार बार इनका समय बढ़ाया गया है । इस तरह से कमेटियों का काम चलेगा, समय पर कमेटियाँ अपना काम पूरा नहीं करेंगी तो इस सदन की कार्यवाही ठोक तरह से नहीं चल सकती है । इसलिए मेरी विनती है इनको इजाजत नहीं देना चाहिए ।

श्री अटल बिहारी वाजपेयी (ग्वालियर) : मैं भी समय बढ़ाने के विरुद्ध हूँ । आपकी स्मरण होना किन परिस्थितियों में यह समिति बनी थी आज यह भी गई थी

[श्री अटल बिहारी वाजपेयी]

कि समिति जल्दी से जल्दी अपनी कार्यवाही समाप्त करके सदन के सामने अपनी रिपोर्ट लायेगी लेकिन हफ्ते महीनों में बदल गये और महीने वर्ष का रूप ले रहे हैं। अभी तक समिति की केवल 17 बैठक हुई है। क्या समिति के सदस्य मिलने के लिए समय नहीं निकाल सकते हैं या समिति की बैठक में कोरम नहीं होता है? बड़े महत्वपूर्ण विषय पर यह कमेटी बनी है और इसकी रिपोर्ट तुरन्त आनी चाहिए।

MR. SPEAKER: May I explain? I saw this morning statement giving the reasons also. This is something very glaring wrong. This Committee has already had 17 sittings. It was appointed a long time back. The Bill was referred to them on 30th May, 1972, and the Committee was instructed to report by 4th August 1972. The Committee has been granted four extensions. The last extension was granted on 24th July, 1973 till todate. I would not approve of such a long time. Already so many extensions have been given and they had already 17 sittings and had toured all over India. This is something which we cannot explain to anybody. It is very wrong. The Committee must finish this work..

श्री अटल बिहारी वाजपेयी : मेरा सुझाव है कि कमेटी को निर्देश दिया जाय कि इस के बीच में आना काम पूरा कर और इस सत्र के आखरी दिन अपनी रिपोर्ट पेश कर।

MR. SPEAKER: The Committee has asked for extension of time upto the last day of the Budget Session.

SHRI SHYAMNANDAN MISHRA (Begusarai): Oh, Budget Session... (Interruptions).

SHRI ATAL BIHARI VAJPAYEE: You please allow me to move an amendment that this committee be directed to..

MR. SPEAKER: I may perhaps be able to persuade the Chairman.

SHRI S. M. SIDDAYYA: A point has been raised that the extension should not be given. I want to make it clear to the House that the committee met last on the 22nd October. They wanted to finish and they met on the 23rd and 24th. But, as a matter of fact, the Government amendments came on the 22nd evening of October and naturally, Members wanted to suggest amendments to the Government amendments. So there was no option but to ask for extension of time. It was not a fact that the Members..

SHRI MADHU LIMAYE: Last day of the next session?

SHRI S. M. SIDDAYYA: Exactly. There are nearly 100 and more amendments.

MR. SPEAKER: If you had finished the work earlier than October, the Government amendments could not have come. Now they have come.

SHRI ATAL BIHARI VAJPAYEE: You may amend it as 'last day of the present session'. Instead of the word 'next' the word 'present' be substituted. This is a small amendment.

MR. SPEAKER: You got four extensions. You had 17 sittings. You have travelled all over the country and now there is no need of any further sitting outside. You can sit in the Parliament House and you can consider the Government amendments and take as less time as possible. It is very difficult to justify your request. I would very much appreciate if you do it by the first day of the Budget session.

SHRI SHYAMNANDAN MISHRA: They have to consider only the amendments proposed by the Government. That should not take much time.

MR. SPEAKER: I hope you agree that it should be by the first week of the Budget session instead of the

last day of the Budget session. That is a good compromise. There will be no more extensions. Please make it sure that you will submit your report by the first week of the Budget session.

SHRI SEZHIYAN (Kumbakonam): In this regard I want to appeal to you that regarding Select Committees the General Purposes Committee may go into their working. I think we should have some norms of working as it is causing some embarrassment as also sometimes wrong criticisms are levelled.

SHRI BHAGWAT JHA AZAD (Bhagalpur): Other committees have not done that. Only because there is a single instance, why should the General Purposes Committee be asked?

SHRI SEZHIYAN: There are other matters also which I want to refer to the General Purposes Committee on which I do not want to speak here.

MR. SPEAKER: So, they will submit the report by the first week of the Budget session. With this slight modification, I hope you all accept this.

SHRI S. M. SIDDAYYA: I beg to move:

"That this House do further extend upto the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

MR. SPEAKER: The question is:

"That this House do further extend upto the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

The motion was adopted.

STATEMENT RE: STUDENT STRIKE
IN BIRLA INSTITUTE OF TECHNO-
LOGY AND SCIENCE, PILANI

MR. SPEAKER: Now, before I call Shri Mishra and Shri Limaye, Prof. Yadav has to make a statement on the Birla Institute of Pilani. It is a very long statement. He can lay it on the Table of the House.

SHRI SHYAMNANDAN MISHRA (Begusarai): We are feeling very much concerned; we do not know what statement he has to make.

MR. SPEAKER: Once it is laid, it will be circulated to you.

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION AND
SOCIAL WELFARE AND IN THE
DEPARTMENT OF CULTURE (SHRI
D. P. YADAV): Sir, I lay the state-
ment on the Table.

Statement

The Birla Institute of Technology and Science, Pilani, a registered society under the Rajasthan Societies Registration Act, 1958, is run under the superintendence, direction and control of its 15-member Board of Governors on which are represented, *inter alia*, the Birla Education Trust, the Government of India and the All-India Council of Technical Education. The Institute's Students Union presented a Charter of 28 Demands to the Director on October 29, 1973 and asked for a positive response within six hours. The Director wanted more time to give consideration to the demands and do justice to them. Not satisfied with this, the students went on an indefinite strike the same right.

The major demands of the students can be grouped under the following main heads: